[Shri Datar]

Amendment Rules, 1961, published in Notification No. G.S.R. 1125, dated the 16th September, 1961. [Placed in Library, *see* No. LT-171/62].

(iii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G.S.R. No. 1244, dated the 14th October, 1961.

(b) G.S.R. No. 1246, dated the 14th October, 1961. [Placed in Library, *see* No. LT-172/62].

(iv) a copy of the Indian Civil Service Provident Fund Amendment Rules, 1961, published in Notification No. G.S.R. 1274, dated the 21st Octiber, 1961. [Placed in Library, *see* No. LT-173/62].

(v) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

(a) G.S.R. No. 1275, dated the 21st October, 1961.

(b) G.S.R. No. 1276, dated the 21st October, 1961. [Placed in Library, see No. LT-174/62].

NOTIFICATION UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated the 12th May, 1962, under subsection (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library, see No. LT-175/62).

12.09 hrs.

RE: LAYING OF A CERTAIN REPORT ON THE TABLE

Shri Hari Vishnu Kamath (Hoshangabad): May I request you, Mr. Speaker, to give your ruling on a matter which arose during the Question Hour? I could not raise it at that time, because under Rule 50 of the Rules of Procedure and Conduct of Business, no discussion shall be permitted during the Question Hour. The matter was, you were pleased to observe, in the course of an answer by the Minister of Steel and Heavy Industries that the Solveen Report might not be or could not be placed on the Table, that you were not quite competent. I did not quite understand you. Is it that you cannot direct a Minister to place any report on the Table of the House?

Mr. Speaker: I did not mean that. If he wants to have that context, he can come to me, I will call for the records, and then he can explain to me.

Shri Nath Pai (Rajapur): The impression was very clear. We got the impression because you said it was not up to you to direct the Minister to lay on the Table the report we were asking for. We beg to submit to you that this is a public enterprise and we are entitled to demand reports when there is a general impression that that public enterprise is not performing according to expectations. Certainly you can direct the Minister to lay them on the Table.

Mr. Speaker: Whenever such observations are made, they are certainly related to the context and under the circumstances that existed at that moment. I did not give a general direction at that moment that papers cannot be laid on the Table or I could not ask the Government to lay any statement on the Table. That was not

my intention at all. It has not been rightly understood.

Shri Hem Barua (Gauhati): We want your ruling for future guidance whether we can ask for such reports.

Mr. Speaker: When it arises next, certainly we will decide then.

Shri Hari Vishnu Kamath: For the present, Sir, will that report be laid on the Table?

Mr. Speaker: Now I completely forget what the context at that moment was. Only when I refresh my memory with all the facts that were before me at that moment I can give my ruling. How can I remember all that now?

Shri Hari Vishnu Kamath: We shall bring it up later.

12.12 hrs.

CANCELLATION OF SITTINGS OF LOK SABHA

Mr. Speaker: The House will realise that on Friday, the 1st June, 1962, the Minister of Parliamentary Affairs stated that Government were thinking that the current session might conclude on the 22nd June, 1962. The Government have since conveyed their proposal to me and I have agreed that the House might adjourn *sine die* on Friday, the 22nd June, 1962. Sittings of the House fixed for the 25th, 26th, 27th, 28th and 29th June, 1962 have accordingly been cancelled.

12.13 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF BIOLOGY FOR BOTANICAL SURVEY OF INDIA AND ZOOLOGICAL SURVEY OF INDIA

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move:

"That in pursuance of paragraph 2(4) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 14-43|58-S.II, dated the 23rd May, 1958, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker, may direct, two members from among themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 2(4) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 14-43|58-S. II, dated the 23rd May, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments, subject to the other provisions of the said Resolution."

The motion was adopted.

12.14 hrs.

DEMANDS FOR GRANTS—*Contd.*

MINISTRY OF HOME AFFAIRS—*Contd.*

Mr. Speaker: The House will now take up further discussion on the Demands for Grants under the control of the Ministry of Home Affairs. Out of 10 hours 4 hours have been taken and 6 hours remain.

Shri U. M. Trivedi (Mandsaur): Sir, may I make one submission. All of us sitting on this side have felt that